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GOVERNMENT OF INDIA
CENTRAL BOARD OF DIRECT TAXES

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GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE & INSURANCE)

NEW DELHI, dated the 11th February, 1975.

NOTIFICATION
(Income-tax & Wealth Tax)

No. 839 (F.No. 167/36/72-II(AI)). In exercise of the powers conferred by clause (ii) of sub-section (1) of section 80L and clause (ii) of the proviso to section 193, of the Income-tax Act, 1961 (43 of 1961) and clause (xxiv) of sub-section (1) of section 5 of the Wealth-tax Act, 1957, the Central Government hereby amends its Notification No. 669 dated 4th July, 1974 so as to substitute the figure "10.25%" for the figure "8½%" which appears in clause (iv) of the proviso to the said Notification.

Sd/-
(C. C. GANAPATHY)
ADDITIONAL SECRETARY TO THE GOVERNMENT OF INDIA

To

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T. P. Jhunjhunwala
(T. P. JHUNJHUNWALA)
DEPUTY SECRETARY TO THE GOVERNMENT OF INDIA